

**भारत-नेपाल सीमा पर पटसन की मिलें**

\*१६७७. श्री सिंहासन सिंह : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि

(क) क्या भारत-नेपाल सीमा पर जोगबनी रेलवे स्टेशन के निकट दो पटसन की मिलें हैं ;

(ख) क्या इन मिलों में तैयार किया गया माल भारत लाया जाता है और उस पर कर नहीं लगाया जाता, और

(ग) यदि हा तो इसके कारण क्या है और भारत की पटसन मिलों के उत्पादन पर इसका क्या प्रभाव पड़ता है ?

वाणिज्य मंत्री (श्री कामन्नी) :

(क) जी, हा।

(ख) इन मिलों में तैयार किये गये माल का एक भाग विदेशों को निर्यात किया जाता है और बड़ा भेजने के लिए इस माल को भांगन में भे होकर ले जाना पड़ता है। इस पर कोई आयान शुल्क नहीं लिया जाता।

(ग) व्यावहारिक और व्यापारिक कारणों की वजह से बिना शुल्क निर्यात माल घाने दिया जाता है। इस सीमित निर्यात का भारत की पटसन मिलों के उत्पादन पर कोई प्रभाव नहीं पड़ता।

#### Export of Raw Jute

\*1979. Shri Anandh Saha: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that India has resumed export of raw jute,

(b) if so, since when;

(c) the number of consignments and the quantity in bales of raw jute exported up-to-date

(d) whether the export has been made by private parties or by the State Trading Corporation;

(e) the quantity of jute for which permission has been given for export during the current financial year; and

(f) the extent to which the export of raw jute has been able to stimulate internal prices?

The Minister of Commerce (Shri Kanna): (a) Yes, Sir

(b) 21st January, 1959. 1st shipment made on 4th April, 1959.

(c) Ninety-five contracts for a total of 23,500 bales (400 lb. each) out of which 10,000 have been actually shipped and documents for another 5,000 passed.

(d) By established balers on behalf of the S.T.C.

(e) Fifty thousand bales during current jute season

(f) Prices rose by a half to one rupee per maund for Assam Bottoms in Calcutta

#### Bank Award

+  
Shri Rajendra Singh:  
Shri Keshava:  
Shri S. M. Banerjee:  
\*1983. Shri Anrobindo Ghosal:  
Shri Siddananjappa:  
Shrimati Ila Falchoudhuri:  
Shri P. C. Beroah:

Will the Minister of Labour and Employment and Planning be pleased to state:

(a) whether Government are aware of the difficult situation that has been created after the expiry of the Bank Award in March, 1959; and

(b) the steps Government contemplate to take to meet the situation?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). Representatives of the All India Bank Employees' Association and the All India Bank Employees' Federation, the two organizations representing the Bank employees, met the Labour

Minister on 20-3-1959 to discuss the situation arising out of the expiry of the Industrial Disputes (Banking Companies) Decision Act. The Association representatives promised to communicate the views after consulting their managing committee regarding the various issues discussed at the meeting. On being reminded, the Association has replied that its managing committee has not yet met.

#### Employees' Provident Fund Act

\*1964. { Shri Ram Krishan Gupta:  
Shri Tangamani:  
Shri S. M. Banerjee:  
Shri A. K. Gopalan:  
Shri Vajpayee:  
Shri Sarju Pandey:  
Sardar Iqbal Singh:

Will the Minister of Labour and Employment and Planning be pleased to refer to the reply given to Starred Question No. 357 on the 29th November, 1958 and state:

(a) whether Government have since considered the request of textile mill owners that new owners who wanted to restart closed establishments should be exempted from the operation of the Employees' Provident Fund Act for some time; and

(b) if so, the decision taken thereon?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). The matter is under consideration.

#### Manufacture of Refrigerators

\*1965. Shri Aurebindo Ghosal: Will the Minister of Commerce and Industry be pleased to state:

(a) whether any foreign company has approached Government for sanction to set up a plant for the manufacture of refrigerators in India;

(b) if so, what is the name of the company; and

(c) the decision taken in the matter?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). A Swedish firm has made an application for

a licence under the Industries (Development & Regulation) Act, 1951, for setting up of an undertaking for the manufacture of absorption type cooling units to be fitted into refrigerators that are being manufactured at present by an Indian Company (with imported cooling units). The scheme is under consideration of the Government.

#### Elections in Pondicherry

\*1966. { Shri Tangamani:  
Shri S. M. Banerjee:

Will the Prime Minister be pleased to state:

(a) whether a firm date has been fixed for elections in Pondicherry for the Assembly; and

(b) if so, when the elections are to be held?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). Elections to the Representative Assembly in Pondicherry will be held in the second half of July, 1959. The exact dates on which the different constituencies are to go to the polls will be announced, in due course, by the Chief Commissioner.

#### Displaced Persons Claims

\*1957. Shri Ajit Singh Sarhadi: Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No. 858 on the 11th December, 1958 and state what steps have since been taken to get the rest of the Jamabandis from Pakistan to verify the claims of the displaced persons and confer permanent rights on them?

The Minister of Rehabilitation and Minority Affairs (Shri Mohr Chand Khanna): A delegation headed by the Financial Commissioner (Dev) Punjab visited Karachi in February, 1959 to obtain the remaining Jama-bandis. As a result of this visit, 250 Jamabandis have been received. Efforts are being made to get the remainder.